

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5870 of 2019

Rajan Sanga
..... **Petitioner**
Versus
The State of Jharkhand and Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arun Kumar, Advocate
For the Respondent-State : Mr. Ravi Kerketta, AC to AAG-IV

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4/ Dated: 24/07/2020:

Heard Mr. Arun Kumar, the learned counsel for the petitioner and Mr. Ravi Kerketta, the learned State counsel.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No.3559 of 2020 has been filed for amendment in the prayer portion of the writ petition.

Mr. Arun Kumar, the learned counsel for the petitioner submits that during pendency of this writ petition the order dated 13.06.2020 has been passed whereby the petitioner has been demoted from the post of Assistant Teacher. Such order is brought on the record by way of Annexure-1/A. The learned counsel for the respondent State submits that he accepts that position.

Considering the fact that during pendency of the writ petition this order has been passed and in that view of the matter the prayer of the petitioner is allowed.

The office is directed to make out necessary correction in the prayer portion of the writ petition.

The aforesaid I.A. stands disposed of.

Let this I.A. be treated as part of this writ petition.

The learned counsel for the respondent State is directed to take instruction in the main writ petition as well as in the I.A. No.3560 of 2020.

He will file the counter affidavit within a period of four weeks.

In the meantime, the implementation of the order dated 13.06.2020 shall be subject to the result of the writ petition.

The learned counsel appearing for the respondent State submits that the matter was fixed for 31.07.2020, however, in view of these two I.As. the matter has been placed today. He submits that he has not been able to file the counter affidavit as yet. He further submits that he will file the rejoinder to I.A. No.3560 of 2020.

Further four weeks' time is allowed for filing the counter affidavit in the writ petition as well as in the I.A. No.3560 of.

Let the name of Mr. Ashok Kumar, the learned A.A.G.-IV be reflected in the cause list.

Post the matter on 03.09.2020.

(Sanjay Kumar Dwivedi, J.)